

and (b). Three Development councils have been constituted to advise on matters relating to the food processing industries. These are:

- (i) Development Council for Marine, Meat and Poultry Industries.
- (ii) Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries.
- (iii) Development Council for Cereal Foods, Dairy Products and other Processed Foods.

to assist the Development Councils, seven panels have also been constituted to go into specific issues.

#### **Levy Sugar**

10180. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government has taken a decision to meet the artificial scarcity and augment availability, the free-sale sugar remaining undespached with the mills at the end of the month is to be converted into levy sugar;

(b) if so, what is the total quantity of such sugar; and

(c) to what extent this decision will meet the sugar shortage in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAMPUJAN PATEL): (A) to (c). Under the present policy of partial control, a monthly levy sugar quota of 3.32 lakh tonnes is allotted for distribution through the Public Distribution System. Besides this, free sale sugar is also released on month to month basis to ensure adequate availability of sugar

in the open market at reasonable prices. In order to ensure availability of the entire released free sale quantity in the open market, it has been decided that the quantities that remain unsold/undespached at the end of the validity period of the monthly free sale quota, will now be converted into levy sugar from the month of May, 1990 onwards unless such lapse was due to factors completely beyond its control. Government is ensuring release of adequate quantities of free sale sugar each month.

#### **Revised Guidelines on High rise Buildings in Delhi**

10181. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether final decision on the revised guidelines on high-rise buildings in Delhi has been taken by Government;

(b) if so, the details thereof; and

(c) if not, the time by which the decision will be taken?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Government are of the view that instead of separate guidelines for regulating high rise construction/development, the regulations in this regard should form part of the unified building code based on the Master Plan for Delhi.

#### **Infrastructure for Orissa Villages**

10182. SHRI K. PRADHANI: Will the Minister of WELFARE be pleased to state:

(a) whether some amount was released for construction of infrastructure of 184 tribal villages in Orissa;

(b) if so, whether the amount has been fully utilised: